

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1089/ND/2018

IN THE MATTER OF:

M/s. TUF Metallurgical (P) Ltd.

...PETITIONER

Vs.

M/s. Albus India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 20.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Vidhan Vyas and
Ms. HarshitaDhingra, Advocates for the corporate-debtor
Dr. M.K.Pandey, Advocate for R.P. with Vikas Jain

ORDER

Counsel for both the parties are present. Counsel for the Resolution-Professional is present and CFO for the applicant is also present. Mr. Vidhan Vyas, Advocate has appeared on behalf of the corporate-debtor. Having heard the submission made by the parties at the request of the parties a week days' time is granted in the matter. In the meanwhile the Resolution-Professional is directed to furnish a statement of the extract of the resolution plan in the matter and the progress status of report of the resolution process may also be filed by the resolution-professional. Post the matter to 14th October, 2019.


Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)